

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

.....  
NEW DELHI: THE 15th April, 1975

NOTIFICATION  
INCOME TAX

No. 870(F.No. 404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri M.M. Joshi and P.L. Bhatt, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri B.J. Buch and H.C. Shah, made under Notification No. 760 (F.No. 404/260/74-ITCC) dated the 21st October, 1974 and Notification No. 190 (F.No. 404/274/72-ITCC) dated the 18th September, 1972 respectively are hereby cancelled with effect from the 1st May, 1975.

3. This Notification shall come into force with effect from the 1st May, 1975.

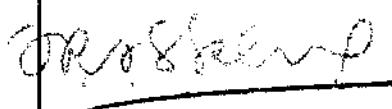
Sd/-  
(T.R. Aggarwal)  
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 870(F.No. 404/63/75-ITCC):

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( T.R. Aggarwal )  
Deputy Secretary to the Government of India